

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1968
TO BE ANSWERED ON 29th DECEMBER, 2017**

FSSAI REGULATION ON PAN MASALA

**1968. SHRI RATTAN LAL KATARIA:
SHRI ANOOP MISHRA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Food Safety and Standards Authority of India (FSSAI) has directed all States to comply with the Supreme Court order banning the sale of gutka and pan masala containing tobacco or nicotine, if so, details thereof;
- (b) whether it has come to the notice of FSSAI that the prohibited substances *i.e.* gutkha and pan masala containing tobacco and/or nicotine as ingredients are available for sale in some States and union territories despite those States having issued notifications banning the same;
- (c) if so, the details thereof and the action taken thereon; and
- (d) whether FSSAI has issued letter to the commissioners of food safety and officers-in-charge of food safety of all States and union territories for enforcement of the order by Supreme Court, if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): Yes.

(b) & (c) : As and when incidence of sale of banned substance *i.e.* Gutkha and Pan Masala containing tobacco and/or nicotine as ingredients in any State/UT comes to the notice of FSSAI, Commissioner of Food Safety of the concerned State/UT are advised to enhance surveillance activities to check the same.

(d): In compliance of Hon'ble Supreme Court Order dated 23rd September, 2016, the Food Safety and Standards Authority of India (FSSAI) has asked the Commissioner of Food Safety of all States/UTs vide letters dated 5th October, 2016 and 9th October, 2017 to comply with the directions of the Hon'ble Supreme Court.